initiated against the petitioner is not justified in the eyes of law.

- 16. In the results, the writ petition succeeds and is **allowed.** The impugned order dated 23.1.2024 passed by Additional Commissioner, Grade -02 (Appeal ) -V, State Tax Kanpur, respondent no. 1 and order dated 20.12.2022 passed by Assistant Commissioner, Sector 2 (Mobile Squad-4), Kanpur, respondent no. 2, are hereby quashed.
- 17. Any amount deposited by the petitioner in the present proceedings shall be refunded to him, in accordance with law, expeditiously, preferably within a period of two months from the date of producing a certified copy of this order.

(2025) 2 ILRA 363
ORIGINAL JURISDICTION
CIVIL SIDE
DATED: ALLAHABAD 27.02.2025

#### **BEFORE**

THE HON'BLE SHEKHAR B. SARAF, J. THE HON'BLE VIPIN CHANDRA DIXIT, J.

Writ Tax No. 2300 of 2024

M/S Rajat Infra Developers Pvt. Ltd.
...Petitioner
Versus

U.O.I. & Ors.

...Respondents

# **Counsel for the Petitioner:**

Ashish Srivastava, Atul Srivastava

#### **Counsel for the Respondents:**

A.S.G.I., Abrar Ahmad, Dhananjay Awasthi, Parv Agarwal, R.V. Pandey

**Civil law - The Uttar Pradesh Goods and Service Tax Act, 2017-Section 83-**provisional attachment was made of the bank account of the petitioner- objections of the

petitioner were dealt with by the respondent authorities and the provisional attachment was justified under Section 83 of the Act for a period of one year-show cause notice has already been adjudicated upon and order was passed u/s 74 of the Act- statutory alternative remedy to file an appeal u/s 83 of the Act.

## W.P. dismissed. (E-9)

### **List of Cases cited:**

M/s Radha Krishan Industries Vs St. of H.P. reported in AIR 2021 Supreme Court 2114

(Delivered by Hon'ble Shekhar B. Saraf, J. &

Hon'ble Vipin Chandra Dixit, J.)

- 1. Heard Sri Sitaram Yadav, learned counsel appearing on behalf of the petitioner; Sri Abrar Ahmad, learned counsel appearing on behalf of respondent no.1; Sri Dhananjay Awasthi, learned counsel appearing on behalf of respondent nos.2, 3 and 5 and Sri R.V. Pandey, learned counsel appearing on behalf of respondent no.4.
- 2. This is a writ petition under Article 226 of the Constitution of India wherein the writ petitioner is aggrieved by orders dated July 8, 2024 and October 30, 2024 passed by the respondent authorities.
- 3. The first order dated July 8, 2024 is an order whereby provisional attachment was made of the bank account of the petitioner. Subsequent to passing of this provisional attachment order under Section 83 of the Uttar Pradesh Goods and Service Tax Act, 2017 (hereinafter referred to as 'the Act') the petitioner approached the High Court and the coordinate Bench of this Court vide order dated October 15, 2024 had directed the authorities to consider the objections of the petitioner,

and thereafter, pass a reasoned order in accordance with law. Subsequent to the same, objections were filed by the petitioner and after granting opportunity of hearing to the petitioner order dated October 30, 2024 was passed.

- 4. Upon perusal of the said order it appears that the said order is a reasoned order that clearly indicates the factual matrix of the petitioner having received the Service Tax from the persons to whom he provided services, but failed to deposit the same with the Service Tax Department.
- 5. It is to be noted that subsequent to the order of provisional attachment dated July 8, 2024, a show cause notice was issued by the department on July 24, 2024. The proceedings under the said show cause notice has also culminated into an order passed under Section 74 of the Act dated December 30, 2024. The relevant portion of said order is provided below:-

"43. In view of the above discussion and findings, I pass the following order:

## **ORDER**

[A]

- (i) I confirm the demand of CGST amounting to Rs.2,23,73,267/-(Rupees Two Crores Twenty Three Lakhs Seventy Three Thousand Two Hundred and Sixty Seven only) not paid by M/s Rajat Infra **Developers** (GSTIN-Pvt. Ltd., 09AAFCR7861J2ZR). 545, Lakhanpur, Khyora Bangar, Vikas Nagar, Kanpur Nagar-208001 during the period from July, 2017 to September, 2023 and order to recover the same from them under Section 74(1) of the CGST Act, 2017 as discussed in the foregoing paras.
- (ii) I confirm the demand of SGST amounting to Rs.2,23,73,267/-(Rupees Two

Crores Twenty Three Lakhs Seventy Three Thousand Two Hundred and Sixty Seven only) not paid by M/s Rajat Infra Developers Ltd., (GSTIN-Pvt. 09AAFCR7861J2ZR) 545, Lakhanpur, Khyora Bangar, Vikas Nagar, Kanpur Nagar 208001 during the period from July, 2017 to September, 2023 and order to recover the same from them under Section 74(1) of the UPGST Act, 2017 as discussed in the foregoing paras.

- (iii) I order to recover interest from them at applicable rates under the provisions of Section 50 of the CGST Act, 2017 and the corresponding provisions of the UPGST Act, 2017, on the GST demanded as mentioned in para (i) and para (ii) above and discussed in the forgoing paras.
- (iv) I impose a penalty amounting to Rs.2,23,73,267/- (Rupees Two Crores Twenty Three Lakhs Seventy Three Thousand Two Hundred and Sixty Seven only) under Section 74 of the CGST Act, 2017 read with Section 122(2)(b) of the CGST Act, 2017, upon them in respect of various contraventions of the CGST Act, 2017 as discussed in the foregoing paras.
- (v) I impose a penalty amounting to Rs.2,23,73,267/- (Rupees Two Crores Twenty Three Lakhs Seventy Three Thousand Two Hundred and Sixty Seven only) under Section 74 of the UPGST Act, 2017 read with Section 122(2)(b) of the UPGST Act, 2017, upon them in respect of various contraventions of the UPGST Act, 2017 as discussed in the foregoing paras.
- (vi) I impose a penalty amounting to Rs.25,000/- (Rupees Twenty Five Thousand only) upon them Section 125 of the CGST Act, 2017 upon them in respect of various contraventions of the CGST Act, 2017 as discussed in the foregoing paras.
- (vii) I impose a penalty amounting to Rs.25,000/- (Rupees Twenty

Five Thousand only) upon them Section 125 of the UPGST Act, 2017 upon them in respect of various contraventions of the UPGST Act, 2017 as discussed in the foregoing paras.

[B] (i) I impose a penalty of Rs.2,23,73,267/- (Rupees Two Crores Twenty Three Lakhs Seventy Three Thousand Two Hundred and Sixty Seven only) upon Shri Prabhakant Shri Ram Yadav, Director of M/s Rajat Infra Developers Private Limited (GSTIN-09AAFCR7861J2ZR), 545, Lakhanpur Khyora Bangar, Vikas Nagar, Kanpur Nagar, 208001 (UP) under Section 122 (1A), (Section 122 (3), Section 125 read with Section 127 of the CGST Act, 2017.

- (ii) I impose a penalty of Rs. 2,23,73,267/- (Rupees Two Crores Twenty Three Lakhs Seventy Three Thousand Two Hundred and Sixty Seven only) upon Shri Prabhakant Shri Ram Yadav, Director of M/s Rajat Infra Developers Private Limited (GSTIN-09AAFCR7861J2ZR), 545, Lakhanpur Khyora Bangar, Vikas Nagar, Kanpur Nagar, 208001 (UP) under Section 122 (1A), Section 122 (3), Section 125 read with Section 127 of the UPGST Act, 2017."
- 6. Learned counsel appearing on behalf of the petitioner submits that the petitioner is in the process of taking recourse of filing an appeal against the order passed under Section 74 of the Act.
- 7. Learned counsel appearing on behalf of the petitioner has once again raised objection with regard to the arbitrary action resorting to provisional attachment under Section 83 of the Act. He relies on the judgement of M/s Radha Krishan Industries v. State of Himanchal Pradesh reported in AIR 2021 Supreme Court 2114 wherein the Supreme Court had categorically stated that the power under

Section 83 of the Act should neither be used as a tool to harass the assessee nor should it be used in a manner which may have an irreversible detrimental effect on the business of the assessee. In fact, the Supreme Court went on to say that the attachment of bank account and trading assets should be resorted to only as a last resort or measure. In the said Supreme Court judgement, the provisional attachment was held to be bad in law as the respondent authorities had not granted an opportunity to the petitioner therein to file objections and had not heard the petitioner. Accordingly, the Supreme Court held that the same was a breach of the mandatory requirement of Rule 159(5) of the Himanchal Pradesh Goods and Service Tax Rules, 2017.

8. The present case is distinguishable on facts to the factual matrix based on which the order was passed in M/s Radha Krishan Industries (supra). In the present subsequent to the provisional attachment, the petitioner had approached this Court and the coordinate Bench of this had directed the respondent authorities to consider the objection filed by the petitioner and grant an opportunity of hearing. The petitioner availed of the said opportunity and filed his objections and was heard by the respondents authorities, which culminated subsequently in the order dated October 30, 2024 wherein the objections of the petitioner were rejected by the respondent authorities. Furthermore, in the present the case show cause notice issued under Section 74 of the Act has also been adjudicated upon and a final order passed under Section 74 of the Act as provided above.

9. In light of the above facts and circumstances of the case, we are of the

view that the objections of the petitioner were dealt with by the respondent authorities and the provisional attachment was justified under Section 83 of the Act for a period of one year. The said period would only come to an end on July 7, 2025. In the meantime, since show cause notice has already been adjudicated upon and order was passed under Section 74 of the Act, the petitioner has the statutory alternative remedy under the law to file an appeal against the same.

- 10. We have also examined and perused in great detail the order passed on October 30, 2024 that is indicating the reasons for provisional attachment and the manner in which petitioner has avoided paying the Goods and Service Tax dues to the coffers of the Government.
- 11. In light of the same, this writ petition is dismissed with liberty granted to the petitioner to approach the appellate authority in accordance with law.

(2025) 2 ILRA 366
ORIGINAL JURISDICTION
CRIMINAL SIDE
DATED: ALLAHABAD 20.02.2025

#### **BEFORE**

## THE HON'BLE MRS. MANJU RANI CHAUHAN, J.

Application U/S 482. No. 42213 of 2024

Shanu Saxena & Anr. ....Applicants

Versus

State of U.P.& Ors. ...Opposite Parties

**Counsel for the Applicants:** Sri Anjeet Singh

**Counsel for the Opposite Parties:** G.A.

Criminal Law - Indian Penal Code, 1860 -Sections 323,504,498-A & 506 - Dowry Prohibition Act, 1961 - Section 3/4 -Criminal Proceedings - Quashing of -Taking cognizance of inefficiencies in execution of judicial orders. Superintendent of Police directed to appear in person, submit personal affidavit - In compliance of order, officer present, filed compliance affidavit, fails to provide explanation for dereliction of duty - Court summoned Government Advocate clarification -Furthermore. deeper examination of matter brought to light serious procedural impropriety -**Private Secretary to Government Advocate** found responsible for committing fraud upon court by unlawfully altering first page of affidavit, thereby misrepresenting identity of individual who dictated its contents - The act, reflects attempt to mislead judicial process and exercise functions beyond legally conferred authority - Assumption of powers by administrative officer, without any legal sanction, matter of grave concern - Purely clerical, does not extend to making substantive changes to official documents. particularly those submitted before court of law - Government Advocate granted time to file affidavit, interim order extended till next date of listing. (Para 2 to 5, 8, 10 11)

**Application pending.** (E-13)

#### **List of Cases cited:**

Vijay Kushwaha & ors. Vs St. of U.P. & anr., Application U/s 482 No. 32395 of 2024

(Delivered by Hon'ble Mrs. Manju Rani Chauhan, J.)

1. The persistent failure of police officers to diligently fulfil their statutory obligations, particularly in the prompt service of summons and execution of judicial directives, significantly impedes the smooth functioning of the legal system. Their apathy and inefficiency contribute to